

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 120
Appeal No. 802/252/ND/2018

IN THE MATTER OF:

Income Tax Officer ... Appellant

Vs.

ROC (M/s GRS Printers Pvt. Ltd.) ... Respondent

Order under Section 252

Order delivered on 15.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Zoheb Hossain, Sr. Standing Counsel,
Mr. ParthSemwal, Jr. Standing Counsel and
Mr. Piyush Goyal, Adv.

ORDER

Learned Counsel for the appellant seeks and is granted time to file Assessment Order passed against the respondent No.2-company. It is seen from the record that respondents No. 3 & 4 were represented through Chartered Accountant objecting to reviving the name of the company who had filed an affidavit that the Ex-Directors are ready to pay the dues of the Income Tax Department as mentioned in the appeal.

If the said dues mentioned in the appeal is not paid on or before the next date of hearing by the Ex-Directors, appeal will be allowed.

Let copy of this order be served to the Ex-Directors /respondents No. 3 & 4 by the Learned Counsel for the appellant.

List on 07.05.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)